

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**I.A. NO. 6/2015 & I.A.NO. 7/2015 IN  
CIVIL APPEAL NO(S) .226-227/2015**

**SWAPNA SUKUMAR & ORS.**

**Appellant(s)/  
Applicant(s)**

**VERSUS**

**STATE OF KERALA & ORS.**

**Respondent(s)/  
Applicant(s)**

**O R D E R**

**I.A. NO.6**

Learned counsel appearing for the applicant submits that the applicant does not want to press this I.A. The I.A. is, accordingly, dismissed as not pressed.

**I.A. NO.7**

I.A. No.7 is allowed in terms of prayer 'a'.

.....J.  
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

.....J.  
[SHIVA KIRTI SINGH]

**NEW DELHI;  
APRIL 10, 2015.**